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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA 1255/87

Date of decision: 7-1-93.

Prem Parkash

...Applicant

Versus

Union of India & Others

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R.ADIGE, MEMBER(A).

For the applicant ...Ms. Kiran Singh, Proxy counsel for
Sh. Mahesh Srivastava, Counsel

For the respondents ...Mrs. Raj Kumari Chopra, Counsel

JUDGMENT (ORAL)

(Hon'ble Mr. Justice V.S.Malimath, Chairman) :

The only relief claimed by the petitioner in this case is for a direction to the respondents to permit him to take the Grade-I Under Secretary Limited Departmental Competitive Examination for SC/ST Candidates, 1987. On the basis of the interim order passed during the pendency of these proceedings, he was permitted to take the said examination. The counsel for the petitioner rightly submitted that the petitioner ~~did not appear~~ in the said examination. This petition has, therefore, become infructuous or unnecessary. It is accordingly disposed of. No costs.

Adige
(S.R.ADIGE)
MEMBER(A)

Malimath
(V.S.MALIMATH)
CHAIRMAN

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